



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 196 OF 2024

IN THE MATTER OF

CHARAN BHATT

..Applicant

Versus

STATE OF MAHARASHTRA AND OTHERS

..Respondents

**ADDITIONAL AFFIDAVIT IN REPLY ON BEALF OF**

**RESPONDENT NO. 3**

I Mrs. Swati Balvantrao Deshpande, Age: Adult Occupation: Service, currently serving as Deputy Municipal Commissioner missioner having office at Vasai Virar City Municipal Corporation, Virar (west) do hereby beg to state on solemn affirmation as under:

1. I say and submit that; I am filling this Additional Affidavit in Reply to this Original Application filed by the Applicant. I say

that, I have gone through the contents of Application and Affidavits filed by the Applicant and the records available in the office. I am well conversant with the facts of this case and able to depose the same on oath. I crave leave of this Hon'ble Authority to file additional affidavit, if necessary. I deny each and every statement and averments made by the Applicant in the present Application as the same are false and baseless. I deemed to have denied all contentions of this Application unless they are specifically admitted by me herein after.

2. I say and submit that, upon the receipt of Notice dated 09/10/2025 the Letter dated 13/10/2025 Reply is submitted to Maharashtra Pollution Control Board, regarding prosecution notice for non- compliance of outlet parameters at 30 MLD Bolinj STP. In the said Reply Notice it is in detailed explained regarding the mechanical failure of the Claritube Flocculator Bridge Mechanism and steps being undertaken for rectification. Hereto annexed and marked as **EXHIBIT "A"** is the copy of Notice 09/10/2025 and **EXHIBIT "B"** is the copy of Reply dated 13/10/2025.

3. It is submitted that the Tender is floated for procurement and



installation of the new SS Bridge inside the Claritube Flocculator Bridge, Tub Settler Modules, Module Support, SS Structures, Flocculator Fiber Sheets, MBBR lateral SS support, sludge sump lateral SS piping, and other allied works for the 30 MLD STP. The repair/replacement work is already initiated as per VVCMC procedures. A new Claritube Flocculator Bridge Mechanism has already been proposed and the tendering process is underway. Temporary operational measures are being undertaken to stabilize the treatment process until the new mechanism is commissioned. After completion of repair, installation, and commissioning of the new equipment, the treated sewage will be maintained strictly within the prescribed discharge standards as per consent conditions of the Maharashtra Pollution Control Board (MPCB). Regular monitoring will be carried out to ensure continuous and consistent compliance. Upon completion of all rectification works, the Bolinj 30 MLD STP will operate efficiently, and treated water quality will remain within MPCB's permissible limits at all times. Hereto annexed and marked as **Exhibit "C"** is the copy of Tender Document dated 19/11/2025 and 28/11/2025.

4. In the light of above submissions it is most respectfully prayed



that, the present Original Application be disposed of finally.

Place: Virar

Date- 16.12.2025



Deponent

उपायुक्त

वसई विरार शहर महानगरपालिका

VERIFICATION

I Mrs. Swati Balvantrao Deshpande, Age: Adult, Occupation: Service, currently serving as Deputy Municipal Commissioner having office at Vasai Virar City Municipal Corporation, Virar West do hereby state on solemn affirmation that whatever stated herein above is based upon the information derived from the official records, which I believe to be true and correct. The present reply is drafted as per my instructions.

Solemnly affirmed at Virar )

This 16<sup>th</sup> day of December, 2025 )



Deponent

उपायुक्त

वसई विरार शहर महानगरपालिका



Advocate

Shakuntala Wadekar

**BEFORE ME**

**NAYAN B. JAIN**  
ADVOCATE & NOTARY  
3, Vartak Hill, Palghar, Dist. Palghar,  
(C. S. Road), Virar West, Palghar,  
Tel. (off) (0250) - 2502859

SERIAL NO. 5147

DATE. \_\_\_\_\_

18 DEC 2025



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 <sup>th</sup> Floor, Office Complex Bldg.,
Website: <a href="http://mpcb.gov.in">http://mpcb.gov.in</a>		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is Our Duty"		

No. MPCB/ROT/PR/ 2510090001

Date: 09/10/2025

To  
City Engineer,  
Vasai Virar City Municipal Corporation,  
STP 30 MLD, Village Bolinj,  
Virar (W), Tal. Vasai, Dist. Palghar.



Your Service is Our Duty

Sub: Prosecution Notice under the provision of Water (Prevention & Control of Pollution) Act, 1974.

- Ref:
1. Consent to Operate granted by the Board.
  2. Law Evidence Sample of your STP collected by Board's Officer on Date 27/05/2025.
  3. Prosecution proposal approved by Member Secretary of the Board on 28/08/2025.

WHEREAS, the Maharashtra Pollution Control Board has granted you Consent to Establish and Operate for provision and operation of Sewage Treatment Plant located in your corporation jurisdictions, subject to certain terms & conditions.

AND WHEREAS, it is obligatory on your part to provide and operate adequate and suitable Sewage Treatment Plant to treat the sewage generated in your jurisdiction and to comply with the consent conditions, so as to achieve standards prescribed by the Board in the Consent.

AND WHEREAS, the officials of the Board at Sub Regional Office, Thane-II have inspected to 30 MLD Sewage Treatment Plant located in your Corporation area on 26/02/2025, 30.04.2025 and 22/09/2025 and observed that analysis results of 30 MLD STP plant outlet parameters were not meeting with consented standards. Your 30 MLD STP is needs are not adequate to treat the sewage generated in your jurisdiction, thereby discharging substandard treated effluent into the local nalla, which further meets to Vasai creek and causing water pollution. Board officials also has collected the Law Evidence Samples on 27.05.2025, which reveals that the parameters are exceeding the limit prescribed by the Board in the Consent, details of STP and analysis results of the year 2005 is given below;

STP Name/ Location	Exceeded Parameter	Consented Standards	26.02.2025	30.04.2025	27.05.2025	22.09.2025
			Outlet	Outlet	Outlet	Outlet
Bolinj 30 MLD STP	BOD	10	14	32	55	32
	COD	50	14	116	200	128
	SS	20	37	28	20	45
	Ammonical Nitrogen	5	7.55	53.6	12.96	8.66

: 2 :

AND WHEREAS, in view of the above, it has been observed that you have failed to comply with the provisions under the Water (Prevention and Control of Pollution) Act, 1974 and thereby discharging untreated/ under treated effluent into the environment/into nearby nalla meets to Vasai creek and thereby causing water pollution into the environment affecting health of citizens.

AND WHEREAS, you are hereby called upon to show cause as to why prosecution shall not be lodged against your Municipal Corporation and persons who are responsible for day to day affairs of the Municipal Corporations under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

Your reply to the said prosecution notice shall reach this office within a period of 10 days from the date of receipt of this notice, failing which, appropriate legal action shall be initiated against your Municipal Corporations and the persons who are responsible for day to day affairs of the Municipal Corporations without giving you further opportunity, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board



(Kiran N. Hasabnis)  
Regional Officer, MPC Board, Thane

Copy submitted for favor of information to:

1. The Member Secretary, MPCB Board, Sion, Mumbai.
2. The Commissioner, Vasai-Virar City Municipal Corporation, Palghar

Copy submitted to:

1. Joint Director (WPC), MPCB, Mumbai.
2. Assistant Secretary (Tech), MPCB, Mumbai.
3. Law Officer (P&L Divn.), MPCB, Mumbai.

Copy to:

1. Sub-Regional Officer, MPCB, Thane-II – for information and necessary follow up action.

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
ता. वसई, जि. पालघर - ४०१ ३०५.



दुरध्वनी : ०२५० - २५२५१०१ / ०२/०३/०४/०५/०६  
फॅक्स : ०२५० - २५२५१०७  
ई-मेल : vasavirarcorporation@yahoo.com

जाचक क्र. : व.वि.श.म./७१५/७६५/२०२५  
दिनांक : १३/१०/२०२५

To,  
Regional Officer,  
Maharashtra Pollution Control Board,  
Thane Regional Office,  
Thane.

Subject : Reply to Prosecution Notice under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Regarding 30 MLD STP outlet parameters not meeting consented standards.

Reference : Your Notice No. MPCB/ROT/PR/251009001. Dated - 09/10/2025.

Respected Sir,

With due respect, we hereby submit our reply to the above-mentioned prosecution notice issued under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, in connection with the Bolinj 30 MLD Sewage Treatment Plant (STP) operated under Vasai Virar City Municipal Corporation (VVCMC).

The said notice has been issued on account of the 30 MLD STP outlet parameters not meeting the consented standards as stipulated in the consent to operate granted by MPCB.

We would like to inform your office that the deviation in outlet parameters occurred due to a mechanical failure in the Claritube Flocculator Bridge Mechanism, which was not functioning properly since March 2025. This resulted in incomplete flocculation and affecting the outlet water quality.

The Vasai Virar City Municipal Corporation has already proposed a new Claritube Flocculator Bridge for the 30 MLD STP. Once the new mechanism is commissioned, the STP outlet parameters will fully comply with the consented standards prescribed by MPCB. We have also submitted a proposal to Government for carrying out Tertiary Treatment at this Bolinj STP and once the approval is received Tertiary Treatment will be implemented.

Meanwhile, temporary operational adjustments and regular monitoring are being carried out to maintain optimum performance.

We assure your office that all necessary steps are being taken to maintain consistent compliance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the consent conditions issued by MPCB. In view of the above circumstances, we request you to kindly consider our explanation and withdraw the proposed prosecution proceedings.

We remain committed to operating the STP in an environmentally responsible manner and ensuring continuous compliance henceforth.

Thanking you,

*Makaz*  
13/10/25

Executive Engineer  
Vasai Virar City Municipal Corporation

Exh - C

## वसई - विरार शहर महानगरपालिका

पाणी पुरवठा विभाग, मुख्यालय विरार (पु.)

प्रथम वेळ सविस्तर ई - निविदा सूचना क्र.

वसई - विरार शहर महानगरपालिका पाणी पुरवठा विभाग अंतर्गत खालील कामे करण्यासाठी इच्छुक ठेकेदारांकडून ई - निविदा मागविण्यात येत आहेत. खालील कामाचे कोरे निविदा फॉर्म दि.२०/११ / २०२५ पासून ते दि.२७/११ / २०२५ कार्यालय वेळेत (<https://mahalenders.gov.in>) या अधिकृत संकेतस्थळावर रु. ३.०० वाजेपर्यंत उपलब्ध राहणार आहेत. प्राप्त निविदा दि.२५/११ / २०२५ शक्य झाल्यास दु. ३.०१ वा. पाणी पुरवठा विभागामार्फत उघडण्यात येतील.

अ.क्र	कामाचे नाव	निविदा रक्कम	इसारा रक्कम	सुरक्षा अनामत	निविदा फॉर्म फी	कामाची मुदत	निविदा प्रकार
१)	वसई विरार शहर महानगरपालिका ३० द.ल.ली. बोळींग मलनिःस्सारण केंद्रामधील वलॅरीट्युप्लोक्सुलेटर मध्ये SS Bridge, Tub Settler Module, Module Support SS Structure, Flocculator Fiber Sheet तसेच MBBR lateral SS Support, Sludge Sump Lateral SS Piping पुरविणे, बसविणे व कायान्वीत करणे.	रु. २,३१,०३,४३४/- (GST सह)	रु. १,१५,५१७/-	२.५% डी.डी.ने च २% विलातून	रु. १५,००० /- + १८% GST	२ महिने	ची / २

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अटी शर्ती :-

- ई-निविदा फॉर्म खरेदी व ऑनलाईन तयारीची (प्रिपरेशन) अंतिम दि. २७ / ११ / २०२५ रोजी दु. ३.०० वाजेपर्यंत राहिल.
- लिफ्टाफा क्र. १ मध्ये खालील कागदपत्रांचा छायांकीत प्रती समावेश असणे आवश्यक आहे.
  - महाराष्ट्र जीवन प्राधिकरणाकडील यांत्रिकी विभागाचे योग्य त्या वर्गातील नोंदणी प्रमाणपत्राची प्रत / विक्रेता नोंदणी प्रमाणपत्राची प्रत.
  - एकाच निविदेअंतर्गत शासकीय / निम शासकीय संस्थेमध्ये किमान १.५० कोटी मुल्यांचे काम केल्याच्या अनुभवाचे प्रमाणपत्र.
  - पाणील ३ वर्षांचा आयकर भरणा
  - निविदा भरणा करण्याची क्षमता (Bid Capacity)
  - GST व PAN नोंदणी प्रमाणपत्र.
  - ई - निविदा फॉर्म मधील समाविष्ट असलेले परिशील "अ ते ड" भरून अपलोड करणे बंधनकारक राहिल.





- १३) मुदतीत प्राज झाल्ल्या ई-निविदा शक्यतां त्याच दिवशी दु. ३ वाजून ०२ मी. अथवा दुसऱ्या दिवशी उपरिथत निविदाकार/ त्याच प्रतिनिधी यांचे समक्ष उध्दृष्ट्यात नोंद
- १४) ई-निविदा प्रणाली वावत काही शंका असल्यास त्याचे निरसन ०२०-२५ ३१५५५५ या हेल्पलाईनवर करून देण्यात येईल.
- १५) इतर सविस्तर अटी-शर्ती ई-निविदा फॉर्ममध्ये नमूद करण्यात आल्या आहेत.



(सुरेंद्र ठाकरे)

प्र. कार्यकारी अभियंता

वसई विसर शहर महानगरपालिका

जा.क्र./व.वि.श.स/पाणु/९१०/२०२५

दिनांक: १९/११/२०२५

**वसई - विरार शहर महानगरपालिका**

पाणी पुरवठा विभाग, मुख्यालय विरार (पु.)

द्वितीय वेळ सविस्तर ई - निविदा सूचना क्र.

वसई - विरार शहर महानगरपालिका पाणी पुरवठा विभागा अंतर्गत खालील कामे करण्यासाठी इच्छुक ठेकेदारांकडून ई - निविदा मागविण्यात येत आहेत. खालील कामाचे कोरे निविदा फॉर्म दि. ०१/१२ / २०२५ पासून ते दि. ०८ / १२ / २०२५ कार्यालय वेळेत (<https://mahatenders.gov.in>) या अधिकृत संकेतस्थळावर रु. ३.०० वाजेपर्यंत उपलब्ध राहणार आहेत. प्रान्त निविदा दि. ०८/१२ / २०२५ शक्य झाल्यास रु. ३.०१ वा. पाणी पुरवठा विभागामार्फत उघडण्यात येतील.

अ.क्र.	कामाचे नाव	निविदा रक्कम	इसारा रक्कम	सुरक्षा अनामत	निविदा फॉर्म फी	कामाची मुदत	निविदा प्रकार
१)	वसई विरार शहर महानगरपालिका ३० द.ल.ली. बोव्हॉज मलनिःस्सारण केंद्रामधील वलरीट्युफ्लोव्युलेटर मध्ये SS Bridge, Tub Settler Module, Module Support SS Structure, Flocculator Fiber Sheet तसेच MBBR lateral SS Support, Sludge Sump Lateral SS Piping पुरविणे, वसविणे व कायान्वीत करणे.	रु. २,३१,०३,४३४/- (GST सह)	रु. १,१५,५१७/-	२.५% डी.डी.ने च २% वित्तातून	रु. १५,००० /- + १८% GST	२ महिने	बी/१

अटी शर्ती :-

- ई-निविदा फॉर्म खरेदी व ऑनलाईन तयारीची (प्रिपेरेशन) अंतिम दि. ०८ / १२ / २०२५ रोजी रु. ३.०० वाजेपर्यंत राहिल.
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  - महाराष्ट्र जीवन प्राधिकरणाकडील यांत्रिकी विभागाचे थोब त्या वर्गातील नोंदणी प्रमाणपत्राची प्रत / विक्रेता नोंदणी प्रमाणपत्राची प्रत.
  - एकाच निविदेअंतर्गत शासकीय संस्थेमध्ये किमान १.५० कोटी मुल्यांचे काम केल्याच्या अनुभवाचे प्रमाणपत्र.
  - मागील ३ वर्षांचा आयकर भरणा
  - निविदा भरणा करण्याची क्षमता (Bid Capacity)
  - GST व PAN नोंदणी प्रमाणपत्र.
- ई - निविदा फॉर्म मधील समाविष्ट असलेले परिशीष्ट "अ तं ड" भरून अपलोड करणे बंधनकारक राहिल.



सदरचौ कागदपत्रे लिफाफा क्र. १ मध्ये नसल्यास संबंधीत निविदा धारकास अपात्र ठरविण्यांत येईल व फक्त पात्र निविदाधारकांच्या स्पर्धात्मक निविदा ग्रान्तांचा निष्कास क्र.२ उघडण्यात येईल.

- ३) अंदाजपत्रकीय रक्कमेपेक्षा कमी किमतीचा देकार सादर करण्याच्या निविदा धारकांनी लिफाफा क्र. २ उघडल्यानंतर प्रथम न्यूनतम देकार सादर करणाऱ्या L-२ निविदाकाराने "Additional Performance Security Deposit" आठ दिवसांच्या आत संबंधित कार्यकारी अभियंता यांचेकडे डि.डि जमा करावा. ही आठ दिवसांची मुदत कोणत्याही कारणासाठी शिथीलक्षम असणार् नाही.
- ४) प्रथम न्यूनतम देकाराच्या (L-१) निविदाकाराने वरील विहित मुदतीत "Additional Performance Security Deposit" चा भरणे केला नाही तर वित्तीय न्यूनतम देकाराच्या (L-२) निविदाकारास लेखी विचारणा करण्यात येईल व L-२ निविदाकार L-१ पेक्षा कमी दराने काम करण्यास तयार असतील तर त्यांची निविदा मंजूर करण्यात येईल.
- ५) अंदाजपत्रकीय रक्कमेपेक्षा कमी किमतीचा देकार असल्यास इसारा रक्कमे बरोबर अतिरिक्त जमा करावा लागणारे परफॉमन्स सिक्युरिटी पुढील प्रमाणे.
- अ) १ ते १०% पर्यंत कमी दराचा देकार - परफॉमन्स सिक्युरिटी १%
- ब) १०% ते १५% पर्यंत कमी दराचा देकार - प्रत्येक टक्यास अतिरिक्त १%
- क) १५% पेक्षा जास्त कमी दराचा देकार - प्रत्येक टक्यास अतिरिक्त २%
- (उदा. ११% कमी दरासाठी पुढील प्रमाणे पृथःकरण :- १०% कमी दरापर्यंत १% व १५% कमी दरापर्यंत (१५% - १०% = ५%) तसेच ( ११% - १५% ) = ४% करीता ४% x २% = ८%)
- असे एकूण ( १% + ५% + ८% = १४% )

- ६) निविदाकारांनी कोरी निविदा फॉर्म फी, इसारा अनामत रक्कम व सेवाशुल्क ऑनलाईन पेमेंट गेटवेद्वारे भरावयाचे आहे. त्याची स्कॅन कॉपी लिफाफा क्र. १ मध्ये सादर करावी अन्यथा त्या निविदाकारांचे टेक्नीकल/फायनॅंशियल लिफाफा उघडले जाणार नाहीत तसेच वरिल नमुद सर्व शुल्क डेबीट कार्ड, क्रेडीट कार्ड, नेट बँकींग, RTGS व NEFT मार्फत भरणे करता येईल.
- ७) काळ्या यादीत टाकण्यात आलेल्या किंवा दंड आकारण्यात आलेल्या संस्था / कंत्राटदार / उप कंत्राटदार यांनी सहभाग घेतल्यास त्यांना अपात्र ठरविण्यांत येईल. सदर बाबत कोणतेही कार्यवाही झाली नसल्याने हमीपत्र रक्कम रु. ५००/- च्या मुद्राकांवर सादर करणे बंधनकारक आहे.

- ८) सदर कामाच्या देयकावर १८% GST अनुशेष (देय) राहणार आहे.
- ९) सदर कामाची प्रत्यक्ष कार्यस्थळी भेट (Site Visit) करणे ठेकेदारास बंधनकारक राहिल. Site Visit केल्याचे परिशील लिफाफा क्र. १ मध्ये सादर करणे बंधनकारक राहिल.
- १०) ठेकेदारांनी ई-निविदा भरताना दोन लिफाफा पध्दतीचा अवलंब करावे तसेच क्र. १ च्या लिफाफ्यात तांत्रिक बाबींची कागदपत्र व क्र. २ च्या लिफाफा मध्ये वित्तीय बाबींची कागदपत्र स्कॅन करून शब्दतो पी. डी. एफ. फॉर्म (P.D.F. Format) मध्ये ऑनलाईन अपलोड करावीत. निविदा फॉर्म फी शुल्क वसई विरार शहर महानगरपालिकेत स्विकारली जाणार नाहीत.
- ११) कोणतीही एक निविदा स्विकारण्याचा / नाकारण्याचा किंवा आलेल्या सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार भा. आयुक्त, वसई विरार शहर मनपा यांनी राबुन ठेवला आहे.
- १२) निविदा प्रक्रियेचा तपशिल वरील संकेतस्थळावर (वेब साईटवर) उपलब्ध होईल.



- १३) मुदतीत प्राप्त झालेल्या ई-निविदा शक्यतो त्याच दिवशी दु. ३ वाजून ०१ मी. अथवा दुसऱ्या दिवशी उपस्थित निविदाकार/ त्यांचे प्रतिनिधी यांचे समक्ष उघडण्यात येतील.
- १४) ई-निविदा प्रणाली वावत काही शंका असल्यास त्याचे निरसन ०२०-२५३१५५५५ या हेल्पलाईनवर करून देण्यात येईल.
- १५) इतर सविस्तर अटी-शर्ती ई-निविदा फॉर्ममध्ये नमूद करण्यात आल्या आहेत.

जा.क्र./व.वि.श.म/पापु।९६२।२०२५  
दिनांक: २८/११/२०२५



  
(सुरेंद्र ठाकरे)

प्र. कार्यकारी अभिवंता  
वसई विरार शहर महानगरपालिका

